

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.212 - **CP(IB)/24(AHM)2021**

**With**

ITEM No.213 - IA/649(AHM)2022

**Proceedings under Section 95(1) IBC**

**IN THE MATTER OF:**

Centrum Financial Services Ltd  
V/s  
Olga Menezes

.....**Applicant**

.....**Respondent**

**Order delivered on 01/12/2023**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ashish Dalal Adv.  
For the Respondent : Mr. Arpit Singhvi Adv.

**ORDER**

**IA 649 of 2022**

Ld. Counsel Mr. Ashish Dalal appears for the applicant. Ld. Counsel Mr. Arpit Singhvi appears for the respondent. Ld. Counsel for the applicant seeks time to file clarification sought on the prior agreement (between Unity SFB and the applicant who needs to be substituted) dated 7 Feb 2022.

List for further consideration on 08.12.2023.

**CP(IB) 24 of 2021**

Since substitution application needs further clarification this application is also adjourned to 08.12.2023.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**